

Title: Secretary-General reported the message from Rajya sabha that Rajya Sabha passed the Companies (Amendment) Bill, 2014 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

HON. DEPUTY SPEAKER: Now, Secretary-General.

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Companies (Amendment) Bill, 2014, which was passed by the Lok Sabha at its sitting held on the 17th December, 2014, has been passed by the Rajya Sabha at its sitting held on the 13th May, 2015, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, for the word "Sixty-fifth", the word "Sixty-sixth" be substituted.

CLAUSE 1

2. That at page 1, line 2, for the figure "2014", the figure "2015" be substituted.

CLAUSE 4

3. That at page 1, for lines 15 to 17, the following be substituted, namely:-

" 4. Section 11 of the principal Act shall be omitted.".

Omission of
section 11.

NEW CLAUSE 18A

4. That at page 4, after line 17, the following be inserted, namely:-

Insertion of
new clause
18A.

"18A. In section 248 of the principal Act, in sub-section (1),- Amendment
of section
248.

(i) in clause (a), after the word 'incorporation', the word 'or' shall be inserted;

(ii) clause (b) shall be omitted.".

NEW CLAUSE 22

5. That at page 4, after line 31, the following be inserted, namely:-

Insertion of
new clause
22.

"22. In section 462 of the principal Act, for sub-section (2), the following sub-sections shall be substituted, namely:-

Amendment of section 462.

"(2) A copy of every notification proposed to be issued under sub-section (1), shall be laid in draft before each House of Parliament, while it is in Session, for a total period of thirty days, and if, both Houses agree in disapproving the issue of notification or both Houses agree in making any modification in the notification, the notification shall not be issued, or as the case may be, shall be issued only in such modified form as may be agreed upon by both the Houses.

(3) In reckoning any such period of thirty days as is referred to in sub-section (2), no account shall be taken of any period during which the House referred to in sub-section (2) is prorogued or adjourned for more than four consecutive days.

(4) The copies of every notification issued under this section shall, as soon as may be after it has been issued, be laid before each House of Parliament.".".

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

Mr. Deputy Speaker, I lay on the Table the Companies (Amendment) Bill, 2014, as returned by Rajya Sabha with amendments.

15.38 hrs